

In the National Company Law Tribunal, Jaipur

IB-562 (ND)/2018

TA No. 04/2018

UNDER SECTION 9 OF IBC

In the matter of:

Shree Bankey Bihari Pole Industries Applicant/Petitioners

VS.

M/s. Romesh Power Products Pvt. Ltd.Respondent

Order delivered on 07.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Rahul K. Singh, Adv.

For Respondent(s) : None- appeared

ORDER

Learned counsel for the petitioner is present. None-appears for the Corporate Debtor. It is represented by learned counsel for the petitioner that in compliance with the directions dated 18.05.2018, an affidavit has been duly filed vide Diary No. 3418 dated 31.05.2018 when the matter was pending before NCLT, New Delhi Bench. From the records, it is seen that subsequent to the transfer of proceedings vide order dated 09.08.2018, this Tribunal directed the registry to communicate to the Corporate Debtor about the transfer of proceedings from New Delhi Bench to Jaipur Bench and the said direction has also been complied by the registry as evidenced from the copy of the notice along with the



dispatch proof annexed along with records. Despite the same there is no representation on the part of the Corporate Debtor and in the circumstances, this Tribunal is constrained to proceed with the hearing in the absence of the Corporate Debtor. Post the matter for enquiry on 28.09.2018.

Sd-

(R. Varadharajan)
Member (Judicial)